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- (ii) Notification G.S.R. No. 897, dated the 6th July, 1961, pub lishing the Foreign Exchange Regulation (Amendment) Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs).
- (iii) Notification G.S.R. No. 972, dated the 12th July, 1961, publishing certain amendments in the Schedule to the Reserve Bank of India Notification No. F.E.R.A.34|47|R.B., dated the 14th August, 1947, issued by the Reserve Bank of India.

[Placed in Library. See No. LT-3110/61 for (ii) and (iii).]

- (iv) Notification G.S.R. No. 1330, dated the 18th October, 1961, publishing an amendment in the Reserve Bank of India Notification No. F.E.R.A.105/ 51-R.B., dated the 27th February, 1951, issued by the Reserve Bank of India.
- (v) Notification G.S.R. No. 1331, dated the 18th October, 1961, publishing an amendment in the Reserve Bank of India Notification No. F.E.R.A177/ 59-R.B., dated the 18th November, 1959, issued by the Reserve Bank of India.

[Placed in Library. See No. LT-3348/61 for (iv) and (v).]

NOTIFICATION UNDER THE LIFE INSURANCE CORPORATION ACT, 1956

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 285, dated the 1st March. 1962, under subsection (4)

of section 43 of the Life Insurance Corporation Act, 1956. [Placed in Library. *See* No. LT-3550/62.]

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THE TERRITORIAL COUNCILS (PAYMENT OF TAXES) RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRA-SEKHAR): Sir, I beg to lay on the Table, under sub-section (3) of section 54 of the Territorial Councils Act, 1956, a copy of the Ministry of Home Affairs Notification G.S.R. No. 711, dated the 17th May, 1961, publishing the Territorial Councils (Payment of Taxes) Rules, 1961. [Placed in Library. See No. LT-2987/61.]

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Defence, under section 185 of the Navy Act, 1957: —

- (i) Notification S.R.O. No. 80, dated the 11th March, 1961, publishing the Naval Services (Army and Air Force Command) Regulations, 1961. [Placed in Library. See No. LT-2784/61.]
- (ii) Notification S.R.O. No. 389, dated the 12th December, 1961, publishing the Navy (Disposal of Private Property) Regulations, 1961. [Placed in Library. See No. LT-3512/61.]
- (iii) Notification S.R.O. No. 390, dated the 13th December, 1961, publishing the Navy (Authorised Deductions) Amendment Regulations, 1961. [Placed in Library. See No. LT-3513/61.]

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THE LOK SAHAYAK SENA (AMENDMENT) RULES, 1961

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table a copy of the Ministry of Defence Notification S.R.O. No. 257, dated the 28th August,

1961, publishing the Lok Sahayak Sena (Amendment) Rules, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956. [Placed in Library. See No. LT-3306/61.]

THE RICE-MILLING INDUSTRY (REGULA-TION AND LICENSING) AMENDMENT RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A. M. THOMAS): Sir, I beg to lay on the Table, under subsection (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 93, dated the 15th January,

1962, publishing the Rice-Milling In dustry (Regulation and Licensing) Amendment Rules, 1961. [Placed in Library. See No. LT-3477/62.]

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Sir, on behalf of Shri Hafiz Mohammad Ibrahim, I beg to lay on the Table, under subsection (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power: —

(i) Notification No. EL-II-3(33)/ 59, dated the 7th December,

1960, publishing the Indian Electricity (Amendment)
Rules, 1960. [Placed in Lib rary. See No. LT-2776/61.]

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(u) Notification No. EL-II-3(1)/ 60, dated the 10th February, 1961, publishing the Indian Electricity (Amendment I) Rules, 1961. [Placed in Lib rary. See No. LT-2777/61.]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

SHRI SHAH NAWAZ KHAN: Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel): —

(i) Notification G.S.R. No. 358, dated the 9th March, 1961, Empowering the Administrators of Union Territories to exercise certain powers, (ii) Notification G.S.R. No. 455, dated the 24th March, 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961.

[Placed in Library. See No. LT-2829/61 for (i) and (ii).]

- (iii) Notification No. MII-185(2)/ 59, dated the 27th April, 1961, publishing the Minerals Conservation and Development (First Amendment) Rules, 1961.
- (iv) Notification No. MII-185(4)/ 61, dated the 14th July, 1961, publishing the Minerals Con servation and Development (Second Amendment) Rules, 1961.

[Placed in Library. See No. LT-3040/61 for (iii) and (iv).]

(v) Notification G.S.R. No. 1133, dated the 7th September, 1961,